

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 2054 of 2013**

Jagtran Devi and another

..... Appellants

V/s

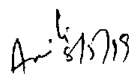
Karamjit Singh and others

..... Respondents

- 1. Karamjit Singh son of Sh. Nirmal Singh resident of Village Bhaini Arora, Tehsil Raikot District Ludhiana.**
- 2. M/s Anand Bus Syndicate Private Limited, Jawahar Nagar Camp, Near Bus Stand Ludhiana through its Managing Director/Directors.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **12.07.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
8<sup>th</sup> May 2019.

  
Superintendent (Judl.),  
For Registrar (Judicial)

